

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW  
DELHI**

OA No. 281 of 2025

**IN THE MATTER OF;**

Vaishali Rana

... Applicant

**VERSUS**

State of Haryana and others

... Respondents

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Place: Chandigarh

Dated: 09/04/2026

(Chander Shekhar Khare)

Director

Town & Country Planning Haryana  
on behalf of Respondent No. 5

**Filed Through:**

*R. Khurana*

Rahul Khurana, Advocate  
Counsel for Respondent No. 5

9811894060

rkhuranalegal@gmail.com



**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

OA No. 281 of 2025

**IN THE MATTER OF;**

Vaishali Rana

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Short Reply of Chander Shekhar Khare,  
Director, Town and Country Planning,  
Haryana on behalf of Respondent No.5.

**MOST RESPECTFULLY SHOWETH:**

I, the above-named deponent, do hereby solemnly affirm and state as under: -

1. That the present Reply is being filed by the Department of Town and Country Planning, Haryana (hereinafter "TCP Department" / "Respondent No. 5") in strict compliance with the directions contained in the order dated 05.01.2026 passed by this Hon'ble Tribunal. The TCP Department has filed this Reply within the stipulated period of two months. The TCP Department fully respects and is bound by the judgments of the Hon'ble Supreme Court in Hinch Lal Tiwari Vs. Kamla Devi (2001) 6 SCC 496 and Jagpal Singh Vs. State of Punjab (2011) 11 SCC 396, as well as the directions issued by this Hon'ble Tribunal in O.A. No. 325/2015 titled Lt. Col. Sarvadanman Singh Oberoi Vs. Union of India & Ors.

735

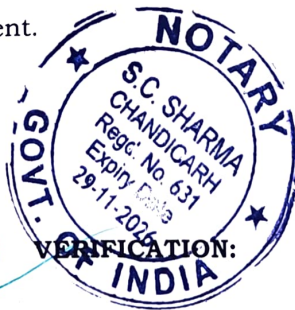


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2. At the outset, it is most respectfully submitted that the prayers/reliefs sought by the Applicant (restoration of the four identified ponds/water bodies in Gwal Pahari – Khasra Nos. 85 & 90, Tehsil Wazirabad, and the two Badshahpur ponds in Nirvana Country and near Harijan Basti, Ward No. 25, Zone-IV, Gurugram, along with their surrounding green areas and storm water drains, and imposition of penalties on encroachers) do not fall within the jurisdiction or mandate of the TCP Department.
3. That the actual restoration and encroachment removal, as prayed by the Applicant, is to be undertaken by the Municipal Corporation, Gurugram (Respondent No. 2).
4. That it is respectfully prayed that the abovesaid reply may kindly be taken on record of this Hon'ble Tribunal in the interest of justice.

In view of the submissions, made in forgoing paras, the present application is not maintainable against the answering deponent. It is therefore, respectfully prayed that the same may kindly be dismissed qua the answering deponent.

Place: Chandigarh  
Dated: 09/04/2026



*SK*  
Deponent

Certified that the Affidavit/SPARC has been read over & Explained to Deponent/Executant who seemed directly to understand the same at the time of making & signing the document.

Verified that the contents of Para 1 to 4 of the reply are true and correct to the best of my knowledge and based on information derived from official record which are believed to be true. No part of it is false and nothing material has been concealed therein. Legal submissions have been made on advice.

Place: Chandigarh  
Dated: 09/04/2026

09 APR 2026  
**ATTESTED AS IDENTIFIED**  
*SK*  
Deponent  
*SK*  
NOTARY, GOVT. OF INDIA  
CHANDIGARH

**Original Application No. 281 of 2025 titled 'Vaishali Rana Versus State of Haryana & Ors.**

1 message

**bhavya singla** <singlabhavya57@gmail.com>

10 April 2026 at 17:32

To: filing.bpl-ngt@gov.in

Cc: rkhuranalegal@gmail.com

Dear Sir,

Please find attached the reply of Respondent No. 5 in the above subjected matter. The same could not be filed through E-portal because the concerned respondent is not visible on the memo of parties. The screenshot of the same is attached herewith.

It is requested to take the same on record.

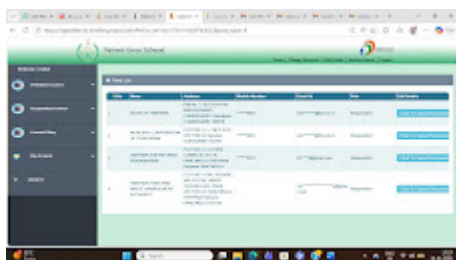
Thanking You.

Regards

Bhavya Singla, Adv

for Rahul Khurana, Advocate

9811894060

**2 attachments****WhatsApp Image 2026-04-10 at 17.27.26.jpeg**  
210K**NGT OA 281 of 2025 (1).pdf**  
918K